[26 NOV. 1991]

And Motion for 326 revolution of the proclamation

That at page 1, line 16, for the figure "1990" the figure "1991" be substituted.

The question was put and the motion was adopted.

THE V1CE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, I put the amended clause 2 to vote. The question is:

That clause 2, as amended, stand part of the Bill.

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 1 - Short title.

SHRI RANGARAJAN KUMARA-MANGALAM: Sir, I move:

That at page 1, line 4, for the figure "1990" the figure "1991" be substituted.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, I put clause 1, as amended, to vote. The question is:

That Clause 1, as amended, stand part of the Bill.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI RANGARAJAN KUMARA-MANGALAM: Sir, I move:

That at page 1, line 1, for the word "Forty-first" the word "Forty-second" be substituted.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, I put the Enacting Formula, as amended, to vote. The question is: That the Enacting Formula, as amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.
SHRI RANGARAJAN KUMARAMANGALAM: Sir, I move:

That the Bill as amended, be passed.

The question was put and the motion was adopted.

STATUTORY RESOLUTION AP-PROVING PRESIDENT'S PROCLA-MATION UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO MEGHALAYA AND

MOTION FOR REVOCATION OF THE PROCLAMATION

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir I rise to move:

"That this House approves the Proclamation issued by the President on the 11th October, 1991, under Article 356 of the Constitution in relation to the State of Meghalaya."

Copies of the Proclamation and reports of the Governor of Meghalava have been laid on the Table of the House. The Governor of Meghalaya, in his report dated 8th October 1991, addressed to the President of India. had reported that as there were reports that some members of the ruling Meghalava United Parliamentary Party had switched their support to the Opposition-led United Meghalaya Parliamentary Forum, a special Session of the State Legislative Assembly was convened on 7th August 1991, on the advice of the Chief Minister, so that Shri B. B. Lyngdoh, the Chief Minister, could prove his majo[Shri M. M. Jacob]

rity in the House. On 7th August 1991, when the 'confidence motion' was moved in the House, found that the ruling side had thirty members against 27 of the Opposition in a House of fifty-eight. But before the motion was formally disposed of, the Speaker, on a complaint from a Congress-I member, suspended the voting rights of five independent MLAs and adjourned House sine die. The Governor further reported that on 17th August the Speaker passed a final order or the complaint of the Congress-I MLA disqualified five independent and MLAs belonging to the then ruling group. The Governor further mentioned that on 27th August 1991, Shri J. D. Pohrmen, the leader of the Congress Legislature Party and its allies, staked his claim to form the Ministry. In the meantime, the Supreme Court of India, an a Special Leave Petition filed by the disqualified MLAs, passed an order on 23rd August, 1991 to maintain the status September 1991, quo. On 6th Supreme Court issued an interm order staying the operation of Speaker's ruling in respect five independent MLAs. The Governor mentioned that as per the newspaper reports, the Speaker announced that he would reluctantly ignore the Supreme Court ruling as, in his veiw, the Supreme Court had no jurisdiction in the matter. The Governor further mentioned that the Session of the Assembly convened on 9th September 1991 was cancelled in view of the prevailing tension arising from the Supreme Court ruling and the decision of the Speaker not to to allow the disqualified independent MLAs to enter the Assembly. There was the likelihood of a large-scale disturbance leading to serious law and order problems. The Governor further mentioned that on the advice of the Chief Minister, the Assembly was summoned on 8th October 1991. The Governor further stated that on 7th October

evening, he received a letter the Deputy Registrar of the Supreme Court, enclosing a copy of the Supreme Court's order to the effect that the rulings of the Speaker dated 7th and 17th August 1991 had been styled. The letter further stated that the court expects the Governor of Meghalaya to take necessary stpes to ensure strict compliance and prevention of its violation by any person as provided under article 144 of the Constitution. The Governor sent a copy of this letter to the Speaker for as he wanted the his information Speaker to take note of the The Governor further mentioned that on 8-10-1991, the Legislative Assembly met and the motion of confidence in the Ministry headed by Shri B. B. Lyngdoh was moved. The Governor stated that according to the information received by him there were 26 Member of the Opposition UMPF and 30 Members of the ruling group in the House including four disqualified Members in respect of whom the Supreme Court had stayed the ruling of the Speaker. After division, 30 Members had affixed their signatures for the motion and 26 against. But the Speaker announced the result saying that 26 Members had voted for the motion and 26 had voted against the motion and therefore, there was a tie. The Speaker, therefore, used his prerogative casting vote in favour of Opposition UMPF group. Thereafter, he adjourned the House sine die. The Governor sent a further message 9-10-1991 mentioning that advised the Chief Minister to tender his resignation in view of the ruling given by the Speaker on the confidence motion of 8th October 1991. However, the Chief Minister refused to resign. The Governor further reported that the possibility of dismissing the present Ministry and installing another Ministry did not appear to be feasible and he was of the that neither opinion the present Ministry can function in the House without the Opposition cooperation

preclamation

nor the Opposition with equal name per of Members, if given a chance to form the ministry, would have been able to runction in the present situation because this group also consisted or tive independent members whose loyally could not be predicted. Further the Opposition group, if it were allowed to form a Ministry, would have to depend on the Speaker's casting vote to transanct any business. The Governor, therefore, recommended that action may be taken to impose President's rule under article 356 of the Constitution of India keeping the Assembly under suspended animation. The Governor further suggested that if this was not considered aggreaute. ne would mvite Leager of the Opposition to form a Ministry and ask him to prove its majority on the floor of the House within a period of three weeks. The Union Government considered report of the Governor and the situation in Meghalaya and decided to recommend to the President of India to issue a proclamation under article 356 of the Constitution and keep the Legislative Assembly under suspended animation. The proclamation under article 356 of the Constitution was issued by the President on 11th October 1991. I may mention that the Supreme Court on 12-11-1991 has given judgment on the constitutional validity of the Constitution Amendment Act 1985. However, the detailed judgment is yet to be received.

In view of the circumstances which I have just explained, I commend, Sir, that the proclamation issued on 11-10-1991 under article 356 of the Constitution in relation to the State of Meghalaya, may kindly be approved by this House.

SHRI G. G. SWELL (Meghalaya): Sir, before we proceed, I would like to say one thing. He has not read out one very important sentence.

THE VICE-CHAIRMAN (SHRI EHASKAR ANNAJI MASODKAR): I having called you. (Interruptions). SHRI G. G. SWELL: He has read out quite faithfully. It is thus clear that the Speaker has not taken into cognisance ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): What you are reading?

SHRI G. G. SWELL: From the Governor's report.

'THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): No, no. He has not tabled the Governor's report. (Interruptions)

SHRI G. G. SWELL: He was reading the Governor's report.

SHRI M. M. JACOB: The Governor's report is on the Table of the House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): But he did not read everything. (Interruptions)...

SHRI G. G. SWELL: No; the Governor had said that the Speaker did not take... (Interruptions)...

THE VICE-CHARMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Swell, this is not the way... (interruptions)...

SHRI G. G. SWELL: Sir, he did not read out a sentence...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please resume your seat. ...(inter-ruptions)... Mr. Mathur. ...(Inter-ruptions)... Please resume your seats

भी जगदीश प्रसाद माथुर (उत्तर प्रदेश) : मैं निम्नलिखित प्रस्ताव उपस्थित करता हं :

"यह सभा राष्ट्रपति से यह सिफा-रिण करती है कि मैघालय राज्य के संबंध में संविधान के धनूष्छेद 356 Statutory resolution approving President's proclamation

[श्री जगदीश प्रसाद माथुर]

के म्रधीन उनके द्वारा 11 म्रक्तूबर, 1991 को जारी की गई उद्घोषणा का प्रतिसंहरण किया जाये।"

श्रीमन, मैं मेघालय के संबंध में राष्ट्रपति द्वारा जारी उद्घोषणा के श्रनु-मोदन का विरोध करता हूं, । वस्तव में सुप्रीम कोर्ट के निर्णय के बाद श्रच्छा तो यह होता कि सरकार स्वयमेव इस बात को स्वीकार करती और यह प्रस्ताव रखने के बजाय कि इसको कंफम किया जाए, स्वयमेव इसको वापस लेने के लिए सदन के सामने ग्राती श्रथवा उसको रह करती । जो कुछ मेघालय में हुआ है वह हिंदुस्तान के इतिहास में एक ऐसा काला घडवा है जिसको हम शायद कभी नहीं मिटा पाएंगे । इसके लिए में केन्द्र सरकार ग्रीर उसके नेता और कांग्रेस दल को जिम्मेदार समझना हूं।

महोदय, संगमा सरकार के हटने के बाद एक नयी सरकार बनी क्योंकि कांग्रेस झौर उसके समिथित दल अपना बहुमत खो चुके थ । अब उनके लिए सिर्फ इतना यह रहगया था कि किसी प्रकार से, येन-केन-प्रकारेण सरकार को हटकर कांग्रस अपने दल की सरकार बनाए । यह खल महीनों चलता रहा । जो बातें गवनर ने अपनी रिपोर्ट में कही हैं, मैं उनको दोहराना नहीं चेहता, लेकिन मैं यह पूछता चाहता हूं कि आखिर यह खरीद-फरोखत का खेल कांग्रस ने क्यों खेला और किसने यह खेल शुरू किया ?

एक माननीय सदस्ये: काग्रस ने तो यह खल बंद किया ।

श्री जगबोग प्रसाद माथुर: कांग्रेस ने ही यह खल शुरू किया और कांग्रेस ने ही यह खेल बंद किया । शुरू इसलिए अ जिया कि उसकी सरकार नहीं थी और बंद इसलिए जिया कि उन्हें लगा कि खल कहीं उन्हा न पड़ जाए । कांग्रेस ने दोनों तरह के खल खेले । मंत्री महो-दय ने रिपोर्ट से कुछ तथ्य पढ़ हैं लेकिन पूर नहीं गिढ़ । पहली बात तो यह है कि

उन्होंने इस बात का उल्लेख नहीं किया है कि किस प्रकार वहां के स्पीकरमहोदय ने दो बार सुप्रीम कोर्टके निर्णय की ग्रवहेलना की । न उन्होंने इस बात का उत्लेख किया कि गवर्नर ने भी ग्रपनी रिपोर्ट में लिखा है कि स्पीकर ने सुप्रीम कोर्टके जजमेंटको स्वीकार नहीं किया। उन्होंने इसका भी उल्लेख नहीं किया कि किस प्रकार स्पोकर महोदय ने कांग्रेस के लोगों से मिलकर स्वयं को विरोधीदल का नेता बना लिया । क्या ग्रापने कहीं सुना है कि स्पीकर भी बना रहे ग्रीर वही विरोधी दल का नेता भी बनारहे? यह एक विचित्र घटना है। अच्छा तो यह होता कि जब वे विरोधी दल के नेता बन गए थे तो उनको स्पीकर का पद छोड़ देना चाहिए था । लेकिन अगर वे स्पोकर का पद छोड देते तो उनको खतरा था कि निर्णय उनके खिलाफ जा सकता था । महोदय, यह विडंबना है कि वे स्पोकर भी रहे ग्रौर विरोधी दल के नेता भी रहे।

महोदय, वे विरोधी दल के नेता हो गए
फिर कांग्रेस पार्टी क्लेम करती है कि
हमारो सरकार बनाई जाए । तब गवर्नर
कहते हैं कि नेता कौन है ? तब उन्होंने
दूसरा नेता चुनकर गवर्नर को नाम दिया।
में पूछना चाहता हूं कि जो कांग्रेस के
नेताओं ने किया क्या यह राजनीतिक
ईमानदारो है क्या यह उचित है ? क्या
यह लोकतंत्र के अनुरूप है कि कोई
विरोधी दल का नेता भी बना रहे और
स्पीकर भी बना रहे और उसके बाद जब
सरकार बनाने का दावा हो तो उसको
पीछे हटाकर दूसरे को आगे कर दिया
जाए?

महोदय, जैसा मैंने निवेदन किया, मैं उस रिपोर्ट को दोहराना नहीं चाहता। दो बार सुप्रीम कोर्ट ने आर्डर दिया और उन्होंने अवहेलना की । सुप्रीम कोर्ट कहता है कि 4 एम एल एज को माना जाए, स्पीकर कहते हैं कि नहीं मानेंगे। दोबारा सुप्रीम कोर्ट कहता है लेकिन वे तब भी नहीं मानते। गवर्नर ने कहा कि भैंने यह अखबारों में पढ़ा कि स्पीकर महोदय मेरी सलाह , को मानना नहीं चाहते। में पूछना चाहूंगा कि इस स**दन की** एक बड़ी नेता उने दिनों वहां क्या कर रही थीं ? दूसरे, गवर्नर ने अपनी रिपोर्ट में यह भी कहा है कि उन्होंने जब सदन को वलाने के लिए कहा तो उनते कहा गया कि स्पोकर महोदय संसलाह करके बताएंगे लेकिन बाद में पता लगा कि स्पोकर महोदय मेथांलय में हैं हो नहीं । गवर्नर कहते हैं कि भने दूढ़ों तो पता लगा कि स्पोकर महोदय कंसल्टेशन के लिए उप-लब्ध नहीं हैं। कहां हैं ? दिल्ली ग्राए हैं। दिल्ली क्यों श्राए ? दिल्ली श्राए तो क्या कर रहे थे रे... (व्यवधान) मैं नाम नहीं लेना चाहता, एक महिला मंत्राणो भी वहां उपस्थित थीं।

द्वरो एक बात इन्होंने छिपाई । जब श्रांतिम दिन श्राता है तो गवर्नर कहते हैं-

"Thirty Members have their signatures for the motion and twenty-six against. But the speaker and now the say that twenty-six Members had voted for the motion."

स्पीकर महोदय को बोट दिलवा दिया, सिगनेचर हो गए । लेकिन फिर कहने लगे कि 4 को नहीं गिनेंगे । श्रगर श्राप इसी बात पर श्रड़े हुए थे कि सुप्रीम कोर्ट का ग्रादेश नहीं मानना है तो ग्रापने उनकी बोट कैसे देने दिया ? श्राप उनको रष कर देते । क्या यह ईमानदारी है ? मैं तो कहूंगा कि यह बेईमानी का खेल है जो काँग्रेस सरकार ग्रौर कांग्रेस के नेता ने खेला है...(ब्यवधान)

श्री अप्रजीत जोगी (मध्य प्रदेश) : महोदय, किसी भी विधान सभा के स्पीकर के कंडक्ट के विबय में चर्चा नहीं की जा सकती है....(व्यवधान) JAGDISH PRASAD MA-SHRI

श्री अजीत जोगी : (मध्य प्रदेश) : उन्होंने स्पीकर को हैसियत से जो **फैस**ला किया उस पर श्रापत्ति नहीं की जा सकती ...

HUR: No, he cannot be Speaker now.

ं <mark>श्री जगवोश प्रसाद मायुर</mark> श्रीमन्, यह में नहीं कह रहा हूं, यह सुप्रीम कोर्ट कह रहा है। इतना ही यदि होता तो हम समझते, लेकिन मेघालय के स्पीकर क्या कहते हैं ? मेरे सहयोगी ने यहां म्राने वाः 30 मैम्बरों के साथ प्रधान मंत्री को स्रौर गृह मंत्री को पत्न लिखा, 30 मैम्बरों के दस्तखत करके प्रधान मंत्री को मैमोरंडम **दिया** कि यह ब्रन्याय हो **रहा** है। उनके 30 मैम्बर दिल्ली में उप-स्थित थे। क्या इस पर भी केन्द्रीय सरकार ग्रौर प्रधान मंत्री को विश्वास नहीं था । इस तरह से प्रधान मनी और गृह संबी ने सब की अनदेखी की । इससे साबित होता है कि यह सारा मामला राजनीतिक उतार-चेढ़ाव का नहीं था, वह खुल्लमखुल्ला साजिश थी अन्यथा ईमान-दारो यह थी कि प्रधान मंत्री अपने नेताओं को और यहां से जो मंजाणी भेजी गई थीं उन*से* कहते कि मेरे पास 30 मैम्ब**रों** के दस्तखत हैं, श्रापको तुरन्त सरकार से हट जाना चाहिए । लेकिन **उन्होंने य**ह नहीं किया । उन्होंने यह क्यों नहीं किया, गृह मंत्री ने क्यों नहीं किया ? मैं इसका जवाब चाहता हूं कि कांग्रेस के नेताश्रों ने उस मैमोरडेंग को क्यों नजरब्रदाज किया ?

अब ग्राखिर में क्या होता है **यह** देखिए । सुप्रीम कोर्ट रिजेक्ट कर दे**ता**र है। जैकब साहब फरमा रहे हैं कि सुप्रीम कोर्टका फैसला **नहीं हुग्रा । यह फैसला** मेरे हाथ में भी है, उनके पास भी होगा। फैंगला हो गया है ।यह 8--10 दिन का पीरियड है ग्रौर ये कहते हैं कि सुप्रीम कोर्ट का पूरा निर्णय नहीं स्राया है । फिर उसके फैसले की खुल्लमखल्ला भवहेलना की जा **रही है । जिस** दिन सुप्रीभ कोर्ट ने फैसला दिया उसी दिन ऐर्जेबली को जीवित कर देना चाहिए था। वहां पर गैर कांग्रेस सरकार को बैंठा देना चाहिए **था । वोट ग्राफ कांफि**-डेंस ले लेना चाहिए था । लेकिन श्राप ईमानदारों से यह नहीं किया । श्राज भी यह बहाना बनाया जा रहा है कि सुप्रीम कोर्ट का ग्रादेश नहीं ग्राया है। ग्रादेश जितने थे, ग्रा चुके, उससे कुछ फर्क नहीं पड़ता । लेकिन 8-10 दिन के काल को श्राप दुबारा इस्तेमाल करना चाहते हैं ग्रशुभ खेल खेलने के लिए। मेरी ग्रपील है सारे सदन से, कांग्रेस के लोगों से कि

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[श्री जदीश प्रसाद माथ्र] ब्राप इस खेल में सरकार का साथ न दें, म्राप मेरे प्रस्ताव का समर्थन करें ग्रौर इसको रदद करें। क्योंकि म्राज यह हिन्दुस्तान के इतिहास में, हमारे लोकतंत्र के इतिहास में एक कालिख लग गई है काग्रेस के मिन्नों श्राप उधर बैठे हैं श्राप इस कालिख को ग्रपने मार्थ पर लगाकर चलना चाहते हैं क्या ? क्या यह चाहते हैं कि सारेदेश के ब्राने वाल लोग यह कहें कि ऐसे भी नेता थे, ऐसी भी सरकार थी ऐसे भी सांसद थे जिन्होंने खल्लमखल्ला सुप्रीम कोर्ट की ग्रवहेलना को, खल्जमखल्ला बोईमानी की ग्रौर जो ग्राखिर तक ग्रपनी गही बनाये रखने के लिए खेल खेलते रहे। इस कालिख मेरे मित्रो धो लो । श्राप घोयेंगे तो श्रापकी विजय होगी । श्रापकी पराजय तब होगी जब श्राप मंत्री महोदय के प्रस्ताव का समर्थन करगे। श्राप श्रगर हारना चाहते हैं तो श्रापकी मर्जी। लोकतंत्र की विजय चाहते हैं तो मेरे प्रस्ताव का समर्थन करिये । इतना ही कह कर में अपनी बात समाप्त करता हूं। The questions were proposed.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now Prof. Swell. Prof. Swell, as far as you are concerned, you have a motion and also your name has been given to represent UPG. But you will have only one chance. So you can choose to speak either now or afterwards.

SHRI G. G. SWELL: I will speak now.

Mr. Vice-Chairman, I speak on this motion with a feeling of pain rather than anger. I do not want to pick any bones in my friend, Mr. But I like him to consider this question deeply and seriously because what has happened is danger to the entire parliamentary democracy that obtains in this country. I had sought to intervene little while ago because I understood that Mr. Jacob was making a statement basing himself on the report of the Governor. He has made quite an honest statement except that nas forgotten to mention that on the 8th of October when voting took place by signing in the register, certainly the Speaker had signed support of the motion of confidence and 26 were against. And the Governor had stated that the Speaker had disregarded the Supreme Courts direction. That is why he said 26-. 26 and his casting vote. Now, I am not blaming the Congress as such. Here I would respectfully from Mr. Mathur. I am not blaming the Congress Party as such. I am not blaming the Prime Minister, I am not blaming the Home Minister I am not blaming you. But certainthings have been done in the State of Meghalaya in the Assembly the Speaker and unfortunately by the Congress members of the Meghalaya State Legislative Assembly, Now I would like to refer Mr. Jacob to what the Governor had stated: "It was also reported that the Speaker Mr. P.R. Kyndiah, was an elected member of the Opposition. happened in July. It is a highly anomalous, unprecedented, unthinkable, situation where the Speaker is also the Leader of the Opposition and as a Leader of the Opposition he was trying to manoeuvring defections from the MUP.

On the advice of the Chief Minister a special session of the Assembly was called on the 9th. There was Thirty Members voted for voting. the Government and 27 were against. Mr. Jacob, himself has mentioned that on the floor of the House on a flimsy report by a Congress MLA, without any verification, the Speaker immediately deprived the five Members of the ruling party of You cannot even right to vote. think of doing such a thing but it was done and the Speaker then adjourned the House sine die. From there he proceeded to disqualify these 5 Members without even a shred of evidence. The Members came before the Supreme Court. The Supreme Court gave a decision on the 6th. After that another special session of the Assembly was called on the 9th of September. The Speaker announced his defiance of Supreme Court decision. He nounced that he was not taking congnisance of the Supreme Court directive and that he was going to prevent the four Members whose disqualification has been stayed by the Supreme Court from entering House. Then there was the question of law and order and the session had to be cancelled because of the fear of break-down of law and order. The Supreme Court insisted on the right of these Members to be in the House and on casting vote. On the 8th of October. on the advice of the Chief Minister another special session was called. The Supreme Court had sent a directive to the Governor that their decision should be complied with. Under Article 144 of the Constitution Governor had to allow the Members to enter the House. He had allow them because they had to vote and the voting was by division. Thirty Members voted for the Government and 26 against it. Speaker disregarded the votes the four Members in utter defiance of the Supreme Court. Incidentally, I would like to say because of these actions, the Speaker today facing contempt of court. I am not blaming the Governor. The Governor had sent a report on 8th October and on the 9th of October. would like to mention here that in the evening of October 9th. the Supreme Court was contacted in regard to the defiance of the Speaker against their injunction that votes of the 4 MLAs had been disregarded, it sent an injunction to the Governor and to the Speaker that the votes of these 4 MLAs should be taken note of and that they should be counted. That is what the Supreme Court

said. Mr. Jacob did not mention that. I think you know very well that the Supreme Court had insisted that the votes of these 4 MLAs should be taken into account. When that was still pending, you went ahead and declared President's Rule. I am sorry to say that this action is unjust and that the President has been misguided.

This is what has happened and this constitutes a defiance of the injunction of the Supreme Court. You did not take note of the injunction of the Supreme Court that the votes of the four MLAs should be counted. While suspending it, you took the decision to impose the President's Rule. That is what I say and I say it in pain and I say that it was illegal, it was unjust and it was a deflance of the Supreme Court's order.

Incidentally, I would also like to mention that there is a petition before the Supreme Court against the imposition of the President's Rule. Petitions have been filed in the Guwahati High Court, petitions have been filed in the Delhi High Court and petitions have been filed in the The Guwahati Supreme Court. High Court isued notices to you, to Governor and to the Speaker. High Court had issued The Delhi notices to you, to the Governor and The Supreme court to the Speaker. also has issued notices to draw self all these cases indicating that the Court had given enough Supreme hint that within a couple of weeks they were going into this question. It would be a sad day if the Supreme Court strikes down the President's Notification and the imposition the President's Rule. With what going to face face are you country and face the Supreme Court? consider this I would like you to deeply. It is not at all verv party question. Will you alllow a [Shri G. G. Swell]

person, who happened to be the Speaker, to do all these kinds of things, all illegal things, just to promote his own personal interests? I would like you to look into what the Governor hifself had said when he recommended imposition of President's Rule.

Mr. Vice-Chairman, with your permission, I would like to read out from page 2 of the second Report of the Governor on the 9th October. I am quoting from para 3:

"It is my considered opinion that neither the present Ministry can function, as it was not able to transact the business of the with the Opposition not cooperating-with the Speaker behaving as he is doing now, they are not cooperating-nor the Opposition with an equal number of members, if given a chance to form the Government, will be able to function in the present circumstances because even if you take into account the five Independents, their loyalty cannot be predicted."

He further says.

"Moreover,..."—this is important and this is a warning to you-"my information, which I had already reported in my earlier Report, is that the Speaker has in his mind the aspiration to become the Chief Minister, He did all this because of this. Therefore, even if the Opposition"— that is, you, the Congress(I) in Meghalaya—"is given a chance form the Government, Speaker is likely to create problems for them as well."that is, for you also!

So, Sir, this is something which cuts across party lines and this is something which is a threat to the very functioning of parliamentary democracy and I say this in pain.

He says further:

"Today, two Congress(I) leaders, who are Union Ministers, met me and staked their claim."

From here they went there to stake their claims to form the Government!

I do not know whether Mrs. Margaret Alva wanted to become the Chief Minister of Meghalaya. She went there to stake her claim! This is what the Governor says. He says:

"Today, two Congress(I) leaders who are Union Ministers, met me and staked their claim to form the Government and were also agreeable to convene a special session to provee their majority."

So, the collusion is there. This is what the Governor is saying. The collusion is so open. I am sure again that this was not done by you, Mr. Jacob. I know you are a decent man. I know that this has not been done by the Home Minister also because he is too busy with many other things. I know also that it was not done by the Prime Minister. I met him and he himself was very unhappy over the whole thing.

SHRI AJIT P. K. JOGI: Then who is indecent?

SHRI G. G. SWELL: Wait a minute. Therefore, certain people who think of their own personal interests and not the interests of the State, not the interests of the North-East or the country, not the interest of parliamentary democracy, it is these people who went out from here and colluded with the people there, with this sort of a thing. It is a sad thing to say.

Therefore, I would like to appeal to you to think about this matter. To-day you have mentioned that the Supreme Court has passed an order. It has set aside the disqualification of 5 Members. So, the position today is that the MUPP which has already

had a majority again and again-two times it was proved on the floor of the House, and the Governor himself never said that they have lost the majority-today has 31 Members in a House of 59, including the Speaker. It is very, very clear. And I must say to the credit of Meghalaya, whether you want to compliment me or not, that this matter has assumed such proportions that it was because Meghalaya that the Supreme Court decided to strike down Paragraph 7 of the Tenth Schedule. And they were about to strike down the whole of the Tenth Schedule. There is a division—the majority is not for striking down the whole of the Schedule, and the minority is. It has come to that stage because of this. And I would like to draw your attention again. Mr. Jacob. to disaffection in the North-East. And the East is in trouble today. We do not want to talk about ULFA or NSC and all that sort of thing.

I was there at the time when Meghlaya was formed. I know it was goodwill. And I had gone up and said at that time that 'we shall repay understanding of the Government of India, of the Parliament, by making Meghalaya a patch of beauty grace and a shining outpost.' have not been able to lift our economy, but till today, Meghalaya, spite of all the troubles in the North-East, remains an island of peace. We still have faith in you. We have faith in this Parliament. We have faith in the national leadership. We have not gone the ULFA way. We have not gone the Naga way. We have not done anything like that. And as far as I am concerned, this is my fifth term in the Parliament. I had gone through various things. May be I am senior to you, Mr. Jacob, in . the Parliament. I have seen something. I am committed to this. I know what India is. I know what India should be. I am pained at the manner in which our stock has fallen in the world in the external relations. I am

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pained to see the way in which mings are moving in this country. I do not want trouble in Meghalaya. ... not want trouble in the Nort But think about it. By this East. kind of illegality, by this kind injustice that you are imposing on the people of Meghalaya, do think you will be able to retain their confidence in you? For your Speaker, who is goaded by personal ambition, for a few people who belong to your Party, who are goaded by desire of the loaves and fishes office, for the sake of two individuals, through your Ministry who colluded with the people there, are you going to deprive the people of Meghalaya their faith in you, deprive them rule of law, deprive them justice in this Parliament? The Supreme Com t has given us justice. Will this Parliament deny us justice? The Supreme Court has given us justice. The Supreme Court had gone into question very thoroughly. Will you deny us justice? Now, I can understand your problem You are saying a little while ago that you have not got the detailed judgment of the Supreme Court. I agree. May you have not. But, I think, that is only a technical question. operational part is there. Therefore, do not take any hurried decision I understand your stand on prestige. When the President has notified—of course the President could not notify except with the consent of the Prime Minister and the Home Minister-in what circumstances the Prime Minister and the Home Minister were persuaded to do this? They are busy They may not have time to go into all the details. When I spoke to the Prime Minister, he was pained. When I spoke to the Home Minister he was paired. He told me "we shall abide by "t" decision of Sucreme Court. Now the Suphas given a decision. reme Court What are you going to do? understand that you want this resolution to be passed because it involves: the prestige of the party, it involves

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[Shri G. G. Sweit]

the prestige of the Government. Now, what is more important from now on is, what are you going to do? My Motion is not in conflict with you. I have not said that I disapprove what you have done. We still you the beneat of depot. We dilly with that the wrong that has been done should be confected, Injustice Last las been done should be Tr. moved. And justice should be done to the people of Megnalaya. That is why we say, please revoke it. Don't create a situation of conflict between the Supreme Court and yourself. If the Supreme Court strikes it down, it will be a serious loss. Please revoke it. Call on a party which has majority to again form the Government and then call the Assembly. Let the Assembly decide in a democratic way. I don't see any other way. The Prime Minister has said that we are for a politics of consensus in this country and nothing is possible in this country today except by consensus. And we have to work together. Consensus on what? Consensus on justice, equality or sensus on the right thing. I think, even you are embarrassed with this action of the Speaker. Anybody would be embarrassed. Take the consensus of all the parties. They will be for the revocation of President's Rule, for the reinstallation of the party and for giving opportunity to the Assembly to decide. Therefore, don't take the consensus. any decision which creates more problems, Maybe, you would get your resolution passed today. I understand that will be done. Otherwise would mean even the fall of the Govcomment. It is too serious a matter. We can understand that. Please take the remedial measures and consult the leaders of the other parties. Do the right thing and do it quickly within the next one week because the Supreme Court will have to go into this grestion. I understand that the Prime Minister is not here. You cannot take such important decision in his absence. Bu please take note of these things and do the right thing.

SHRI BHUBANESWAR KALITA (Assam): Mr. Vice-Chairman, I rise to support this motion...

SHRI DIPEN GHOSH (West Bengal): Which motion?

SHRI BHUBANESWAR KALITA: ...moved by Shri M. M. Jacob. Sir, I have been listening to the points made by Shri Mathur and Shri Swell who are respectable Members of this august House. I have gone through the report of the Governor also which has been quoted by Shri Swell partly to his convenience.

The main point here to be decided is whether there was break-down of the Constitutional machinery in Meghayala on which neither Mr. Mathur nor Mr. Swell has anything to say. I am sorry that both of them have discussed what was going on the 8th of October conveniently forgetting as to what happened on 26th March 1990. I was witness to that election which was held in 1988 which brought the Congress-I Government in Meghalaya. I was there and I know under what conditions it came about. Mr. Swell mentioned about the Chief Minister, Mr. Lyngdoh. I have great respect for him, not because he was the Chief Minister of Meghalaya; but because in 1988, on the 5th of February, he showed his statesmanship when his party won 18 seats and our party won 22 seats and Mr. Lyngdoh issued a statement on the 5th of February saying: Even though we are a larger party, next to Congress-I, I will support the Congress-I Government in Meghalaya'. Therefore, I say that we have respect for Mr. Lyngdoh. But what happened subsequently? are we conveniently forgetting what happened in March 1990? How was the Congress-I Ministry overthrown? What were the means adopted? You are criticising the Speaker today, and my friends in the opposition are very vocal about the Speaker today. But what happened in 1990? Where was their voice then? What about the Speaker's action then? How was the Congress Ministry pulled down even after having a majority?

SHRI G. G. SWELL: The same person.

SHRI BHUBANESWAR KALITA: That is why I am saying that you are conveniently forgetting about Congress-I Government was formed in 1988 under the leadership of Mr. P. A. Sangma in which Congress-I had 22 members; HPU 7; APHLC 2; MUPP 2, and Independents 8. But after two years, the situation has changed. Today you are mentioning about some names of the Congress Shall I also mention some leaders. names who went from Delhi and pulled down the Congress Ministry in 1990?

DR. RATNAKAR PANDEY (Uttar Pradesh): Yes, mention.

SHRI BHUBANESWAR KALITA: Mr. George Fernandes, the tradeunion leader....

SHRI G. G. SWELL: He went to Shillong that time.

SHRI BHUBANESWAR KALITA: Without going there, he can do many things. He was supervising...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): No personal allegations.

SHRI BHUBANESWAR KALITA: The same people changed their loyal-ty and formed a regional coalitions. The same people joined again, and can you say that they will not change sides today or tomorrow? They changed sides twice and thrice. What did the Speaker do? What did the Governor do when there was a tie of votes I will deal with the Supreme Court judgement separately. But when there

was voting and the result was 26 each, the Speaker exercised his casting vote and after that the Governor asked for the resignation of the Chief Minister which he refused. Then, the Governor made a report on October 8th and 9th to the Central Government stating two options. What did the Central Government do? The Central Government decided in favour of his first option that is in favour of President's rule and not in favour of forming the opposition Government, thus keeping the Assembly in suspended animation. How can you blame our party? The party didn't agree to the forming of the opposition Government. But the hostility went to that extent that there demonstration by both the parles outside the Assembly. MLAs had to go into hiding. The whole law and order situation in shillong was very bad.

SHRI G. G. SWELL: Nobody went hiding.

SHRI BHUBANESWAR KALITA: Let me complete. You have already had your say. We also know something. Let us express our views also. Under the circumstances, when both the ruling party and the opposition party did not have a proper majority functioning majority and there was a real breakdown of the constitutional machinery, there was no option left but to promulgate President's rule in the State. There was a tussle between the legislature and the pudiciary and the Governor has rightly said- Mr. Swell was appreciating the view expressed by the Governor-that "the dispute about Speaker not taking cognizance of the Supreme Court's order is a matter that has got to be decided by Speaker and the Supreme Court themselves". What has the Central Government or the Governor got to do with this? What options were open for the Central Government? What options were open for the Governor? Either they should invite the opposition to form the Government or pro-

[Shri Bhubaneswar Kalita] mulgate Presidnet's rule and give some time for the dust to settle. down and whoever holds he majority can claim to form the Government later. What best the Government could do? Mr. Swell has rightly mentioned about Meghalaya, I really respect the people of Meghalaya. I really respect their legeslative systems. This is the one State where there had been no President's rule for a long time because there was complete understanding among the ruling and the expessition parties. They always cooperated, whoseever may be in the opposition-it may be the Cong ress or it may be any other regional party. The same Chief Minister, Mr. Lyngdoh was part of the Congress party twice, everything ran very smoothly until he was disturbed from Delhi in 1990. The whole political system was disturbed. Shri V. P. Singh was the Prime Minister at that time.

Sir Meghalaya is a border 5.00 p.m. State. Mr. Swell said that he did not want compliments. But we compliment them. I personally compliment them for keeping their.

SHRI G. G. SWELL: When it suits you.

SHRI BHUBANESWAR KALITA.
It suits you also.

I compliment the people of Meghalaya. Now, things are cooling down. I hope, good sense will prevail on the legislators and...

SHRI KAMAL MORARKA (Rajas-than): On the Speaker also.

SHRI BHUBANESWAR KALITA: Definitely, we are going to see a stable Government formed there.

I would like to point out here that these are situations when we, politicians, particularly, senior politicians, should show restraint. I am very sorry about the statements made at that time by Mr. Lyngdoh, the then Chief Minister. These were very very infortunate. I do not want to

refer to them. They have been published in every newspaper. These statements were very unfortunate and very bad.

Therefore, Sir, at that point of time,—I see, Mr. Swell also supported it—the promulgation of President's rule became a necessity. I welcome the decision taken by the Central Government.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, I rise to oppose the Statutory Resolution moved by Mr. Jacob, while supporting the Motion moved by my colleagues. Mr. Swell and Mr. Mathur.

When the Speaker of a Legislature wants to be the Chief Minister of a State, one can appreciate what will happen to the rule of law; more particularly, how the anti-defection law can be abused and misused. This is a glaring example. Mr. Vice-Chairman, Sir, at one point of time, you belonged to the judiciary. Now, you belong to the legislature, the Parliament. You can well appreciate present situation in which we forced to discuss and decide the battle-what ever you may call it-my freind, Mr. Kalita, said 'a crisis'between the legislature and the judi-I would have been glad if ciary. Mr. Jacob-he is a very calm and quiet person-had brought in this Resolution after some time. I would have been glad if he had taken a little more time to bring in this Resolution studying the Supreme judgement in the meantime. What is the hurry? The Session is going to last up to the 20th December. According to the Constitutional requirement this Proclamation could have been endorsed even by that time, not neces. sarily today, tomorrow, or, the The Minister of State Home Affairs himself says that he has not had time to study the judgemen of the Supreme Court. Having said so, he comes up with a Resolution of the Procia seeling endorsement mation. What will happen? Sir, you

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can appreciate. Apart from questions, when the Minister of State for Home Affairs and for that matter the Central Government is aware of the fact that the Supreme Court has made a judgement, good, bad indifferent, and the Centre has not yet got enough time to study that judgement to examine that judgement and the Centre brings a legislation, a Resolution, what would happen if the Supreme Court took a different position? No Member, whether he is a new or old Member, whether he is a very senior or junior Member, would like to have confrontation between the highest indiciary of country and the highest legislature of the country particularly there is time, when there is an eccasion to hurry up. Even if ! agree with Mr. Kalita my learned colleague coming from that area, that at that point of time it was necessary for the President of India to issue such a proclamation even if I accept it as a following the argunecessary evil ment put forth by Mr. Kalita or the reports of the Governor will he say that it is still necessary for Mr. Jacob to move this Resolution itself, when the Supreme Court has already given a judgement and the Minister himself has said that he has not yet got the time to study that judgement?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
On Proclamation there is no judgement.

SHRI DIPEN GHOSH: Whether Proclamation or not, is there some judgement or not?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
The Minister has not said it. (Interruptions). That it is on the question of the Tenth Schedule. That is what the Master said if I understand it. There he ac judgement on Proclamation.

SHRI DIPEN GHOSH: He is referring to boin, Schedule and the Proclamation. He has stated—that the Government has not got the time to study the judgement.

THE VICE-CHAIRMAN (SHR! BHASKAR ANNAJI MASODKAR): Mr. Minister, please clarify. I think you have referred to the judgement of the Tenth Schedule.

SHRI M. M. JACOB: Tenth Schedule has not been struck down by the Supreme Court. Who says that the Tenth Schedule has been struck down by the Supreme Court?

SHRI G. G. SWELL: Paragraph 7.

SHRI M. M. JACOB: That is the jurisdiction.

SHRI G. G. SWELL: Paragraph 7 has been struck down.

SHRI DIPEN GHOSH: You have stated that the Government has not yet....

SHRI M. M. JACOB: Government is awaiting the judgement. That is what I have said. (Interruptions).

SHRI DIPEN GHOSH: I am coming to that. You need not worry. May God save you from choosing a leader in that State, a person like the Speaker who did all these things.

SHRI G. G. SWELL: You must disown the Speaker for your own prestige. (Interruptions).

SHRI DIPEN GHOSH. So, Sir, it is a clear case because even the Governor has gone on record saying that. It is not that the Centre is to act upon the Governor's report, the Governor himself has gone on record to say what Mr. Swell has quoted. I am not going to quote that, it was the Speaker, who out of the aspiration to become the Chief Minister, did not take

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[Shri Dipen Ghosh]
cognizance of the Supreme Court decision. So, in order to satisfy ones proclivity of assuming power, should the Parliament allow one to ride roughshod over the rule of the law?

"Consequent upon the voluntary resignation of the P. A. Sangma Ministry following withdrawal of support by Shri B. B. Lyngdoh and others..."

SHRI DIPEN GHOSH: I am read-

ing paragraph 3:

This is the question. It is not a question simply of imposing President's Rule in a particular State to avoid a law and order situation or any other situation. This is the basic question which confronts us today. In the instant case, it is clear from the Governor's report itself, yet should we put a stamp on that?

Mr. P. A. Sangma could form a Ministry because Mr. B. B. Lyngdoh and others had supported him. You could get their support and so you could form a Government. But the people who supported you withdrew their support and so you fell through Again I quote the Governor's repor here ... (Interruptions)...

Sir, Mr. Kalita has gone back to the history. I do not want to go back to the history but, at least, Mr. Kalita is aware of the Sarkaria Commission's report. The Sarkaria Commission had gone at length on the issue of application of article Till 1987, when the Sarkaria Commission had submitted its report. Commission has pointed out that in as many as 75 cases President's Rule was imposed-article 356 was applied-out of which as many as 31 cases could be avoided. Thereafter-you know it better than anybody else-the Sarkaria Commission had 1sid down a written guideline for the Centre to follow when applying article 356, but the Central Government has not yet come out whether it approves of it or disapproves of it and, in the meantime, they are freely applying article 356. And Mr. Kalita has talked about 1990-and he was all praise for Mr. Lyngdoh, In his first report, the Governor has said, in paragraph 3-and I quote

THE VICE-CHARMAN (SHR BHASKAR ANNAJI MASODKAR) Let him complete.

SHRI BHUBANESWAR KALITA: Under what circumstances?

SHRI DIPEN GHOSH: I againg quote the Governor's report. Her you have taken two names, of the Minister and the Prime Minister, but I am not debating on that. For the first time the Governor had stated in his second report, paragraph 5:

SHRI DIPEN GHOSH: I am reading from the Governor's report.

"Today two Congress leaders, wh are Union Ministers, met m and staked their claim to for a Government and were all agreeable to convene a speci session within such period : I may give them to prove the majority."

SHRI BHUBANESWAR KALITA: But the Governor cannot report everything. Under what circumstances? In what background? The bac ground is in paragraph 2 of the Go ernor's report:

"On the confidence voting 8-10-1991 it was found that c of 57 persons in the Hou including the Speaker, to sides have the support of each. The Speaker did not couthe support of four members who were earlier disqualifi

by him but in whose case the Supreme Court has stayed the order of the Speaker."

Having known that the Supreme Court had stayed the order of the Speaker, defying the Supreme Court's order the Speaker manoeuvred the voting number-in spite of 30-odd members putting their signatures he put it as 26:26 and, casting his own vote, created this situation. In this background, according to the Governor's report two Union Ministers had gone there and staked claim. is the ethics! One should consider this aspect. I don't mind when you argue for endorsement of the President's Proclamation because of this situation or that situation. But how do you support these two Union Ministers' action? In the same background, when you support the President's Proclamation, you cannot support the two Ministers' action. You cannot have both. And those two Ministers long to your party.

SHRI G. G. SWELL: They are Ministers.

SHRI DIPEN GHOSH: You must try to understand the impact of this thing. It is not that a Congress Gov. ernment should be installed there. What is there if the Congress Party does not have a Government in a particular State? There are other States where the Congress does not have the Government. For that, should the Congress Party or the Congress Government at the Centre allow a particular individual to ride rough-shod over the rule of law in order to satisfy his proclivity of assuming power? Should you not think where we are leading the country to? When the anti-defection law was passed, Mr. Vice-Chairman, you know what the idea of your Government was behind passing the anti-defection law. It was to stop this aaya-Ram-gaya-Ram business which luted the Indian politics, to cleanse the politics But now what is happening? In order to satisfy one's aspiration, to fulfil one's aspiration to become Chief Minister, he has defiled the Supreme Court's orders.

SHRI BHUBANESWAR KALITA; This President's Proclamation is to stop this aaya-Ram-gaya-Ram business. Otherwise there would have been a Congress Government.

SHRI DIPEN GHOSH: But you are supporting that particular person. You have made him your leader. Had the Governor agreed with the Union Ministers, the two Union Ministers, there would have been a government of your party, headed by that person.

SHRI BHUBANESWAR KALITA: The Governor recommended two options out of which...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let him complete.

SHRI BHUBANESWAR KALITA: ... the Central Government has agreed to one which is not in favour of my party, but it is in favour of stability in the State. (Interruptions)

You study the report, and then you say something.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); Mr. Kalita, you have spoken. Maintain peace.

SHRI DIPEN GHOSH: He is a young man, a budding politician.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He has given a good speech.

SHRI DIPEN GHOSH: I expect, at least he should see and ensure that an honest, a clean political—atmosphere is developed.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
A good hope.

SHRI DIPEN GHOSH: But, looking to the way in which your party is doing, the way your party has elected the Speaker as the Leader of the Opposition and wanted to make him Chief Minister, the way the two Union Ministers rushed to Shillong to see that your party-supported government comes into being with that person as Chief Minister, I do not know how you can support these things.

Anyway, Mr. Vice-Chairman, this is completely unethical—and and all other things they have stated about it-and unwanted also. There is still time. Up to the 20th December this House is in session. So, till that time he can withhold it. can examine the judgement of Supreme Court because so far as the stay order is concerned, this Speaker's disqualification is concerned, the Supreme Court has already issued orders. It was issued on 11th November and certified on the 15th of November. I quote:

"The impugned decision of the Speaker, respondent No. 1, dated the 17th of August, 1991, is set aside and the appeal is allowed for the reasons to be set out in the decialed judgement to follow. There will be no order as to costs.

In view of the decision in Civil Appeal No. 3500 of 1991 this appeal has been rendered infructuous and is dismissed as such. There will be no order as to costs."

So far as the Speaker's decision is concerned, it has been set aside by the Supreme Court. So what is the position in the Legislative Assembly of Meghalava? If the Speaker's decision about aisqualifying the members has been set aside then, the votes of those four members who had supported the "confidence motion" become valid. The voing was 31 for This is the motion and 26 against. If Speaker's vote is minus Speaker. taken into account it will be 31:27. So in the background of this decision

and when the Legislative Assembly is in suspended animation, it can be reconvened and resummoned and a fresh voting can take place and we should wait till the result of that voting is known. So anyway whether the MUPP Government is defeated or not whether it exists or not, it has to be decided on the floor of the Legislative Assembly I would therefore, appeal to the Minister of State for Home Affairs to withdraw his Resolution for the time being and steps to see that the Meghalaya State Assembly is summoned and a fresh voting is taken up and on the result thereof, a decision can be Thank you.

डा. रत्नाकर पाण्डेय: अत्नतीय अप-सभाध्यक्ष सहोदय, हसारे मह मंत्री जी ने मेघालय के विषय में जो प्रश्ताव रखा है में उसका समर्थन करने के लिए खडा हुआ हं। महोदय, श्री जी. जी. स्वैल इस राष्ट्र के जाने-माने जनलातिक प्रणाली में विश्वास रखने वाले. नार्थ-ईस्टर्न स्टेटस के विख्यात व्यक्ति हैं। इनका भाषण में बड़े ध्यान से सन रहा था। इन्होंने कहा कि मेघालय की जो घटना हुई है, यह संसदीय, जनतंत के लिए कलक है। इन्होंने कहा कि दो कड़ीय मंत्री कांग्रेस सरकार के वहां गए और उन्होंने गाइड किया कि तत्कालीन सरकार की कैसे गिराया जाए। बहमत सिद्ध के लिए वे वहां गए। महोदय, इन्होंने गृह मंत्री पर वह ग्रारोप लगाया कि जनतांबिक प्रणाली को हमने हानि पहुंचाई है, सुप्रीस कोर्ट का जो आदेश है उसकी अवहेलना की है और इसके साथ ही साथ प्रधानमंत्री ने राष्ट्रपति जी को जो सिफारिश की थी गवर्नर रून लाग करने के लिए, उसके पैरा 7 को इन्होंने एकदम गलत बताया है। महोदय, पैरा ७ पर मैं माने धिस्तार से चर्चा करूंगा।

इन्होंने दसवीं अनुसूची को समाप्त करने की बात की है। सहोदय, हमने हमेशा मेघालय की उन्नति और वहां की Statutory resolution approving President's proclamation

जनना को ग्रामे बढाने की बात की है। ग्राप जानते हैं कि नागालैंड घौर मिजोरेप की तरह या अन्य नार्थ-ईस्टर्न स्टेटस की तरह वहां कोई श्रातंकवाद की स्थित नहीं है। महोदय, इन्होंने यह कहा है कि मेबालय का न्याय से विखास उठ गया है भीर विभाग समाध्यक्ष लालच में समर्थन कर रहे हैं। सुप्रीस कोर्टने न्याय दिया भीर संसद ने न्याय नहीं दिया, यह भी आए कह रहे हैं। किसे हालत में ऐसा किया गढ़ा है, यह उच्चतम न्यायालय के सम्मान का प्रकृत है। उच्चतम न्यायालय श्रीर संसद में क्लैश न हो, ग्राम सहम_{ि से} काम होना चाहिए, यह आपकी स्पीव का जिस्ट था। पैरा 7 पर ग्रापने बड़ा जोर दिया ग्रीर हमारे प्रधान मंत्री को जो देश में ग्रपनी निष्ठा, सारी दनिया में अपनी ईमानदारी भौर राजनीतिक परिशद्धता के लिए विख्यात हैं, जिनकी स्पीकर के रूप में द्सरे सदने ने भीर आपने भी बराबर तारीफ की, उन पर पैरा 7 गलत है, **पेसा भापने** भारोप लगाया। मैं पैरा ७ को कोट करना चाहंगा:

> "On 23rd August a delegation of Members of the Assembly belonging to the UMPF met me and submitted the resolution passed by the Congress Legislature Party and its allies on 22-8-1991 staking the claim to form the Ministry without naming its leader. I asked the UMPF group to let me know the name of their Leader to consider their claim. On the same day, I also summon an amergent session of advised the Chief Minister to the Assembly to decide the majority on the floor of the House On 24th August the UMPF group informed me that they had elected Shri J. D. Pohrmen as the Leader of the Congress Legislature Party and its allies. 25th August, I again reminded the Chief Minister to summon a session of the Assembly by 27th August. On 27th August, Shri Pohrmen formally staked

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his claim to form the Government. I informed Shri J. D. Pohrmen, Leader of the UMPF that I had advised the Chief Minister for a session by 27th August as the decision on the Motion of Confidence which came up for consideration on 7th August was pending and that the claim of majority or otherwise of either group could only be decided on the floor of the House. The Speaker in his letter had also intimated that the Motion of Confidence moved on 7th August, 1991 had not been decided and it would be considered first, when the Assembly was re-summoned."

इजमें वास्तविक रिपोर्ट जो नवर्नर ने दी थी उसकी चर्चा की गई ग्रीर इसी के आधार पर भारत के महामहिम राष्ट्रपति ने 11 ग्रक्टूबर, 1991 को मेघालय राज्य के राज्यपाल की रिपोर्ट पर धौर सच्चाई की सूचना पर ऐसी स्थिति उत्पन्न होने का विश्वास किया जिसमें कि राज्य का शासन भारत के संविधान के तहत नहीं चलाया जा सकता. इसलिए राष्ट्रपति शासन लाग् किया जाए।

मान्यदर, विस्तार से बातें करने के पूर्व में कहना चाहगा कि ''मीठा मीठा गप्प, कड़वा कड़वा यू" की हमारे प्रपोजिसन के लोगों की मादत है। . . . (व्यवघान)

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): Seeing the anxiety of Members may make it clear that there are many speakers who want to speak on this. So the voting would not be there. We will work up to 6 o'clock. Thereafter, we will adjourn. You can continue, Mr. Pandey. I am just clarifying because everybody is coming in.

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revocation of the

रत्नाकर पाण्डेय: श्रोनत मैं कह रहा था कि पंडित जवाहरलाल हमारी स्वर्गीय इंदिरा गांधी ने. ने, र_ंजीव गांधी ने स्रास_ंम स्रौर सिस्टर स्टट्स जो पहाड़ों की उपत्तिका में बसे हए हैं ग्रीर मेघालय जहां बादल किलोल करते हैं, शिलांग की उस धरती को मैंने देखा है। चिरुपूंजी को देखा है जहां सौंन्दर्य सक्षात ग्रपने स्वरूप को निनादित करता है। केवल प्रजित में नहीं जीवों में भी, इंसानों में भी उस धरती पर राजनीतिज्ञ प्रतिस्पर्धा इतनी व्यापक है कि वहां कब क्या खेल हो जाए कुछ कहा नहीं जा सकता। कई चुनाव में मझे जाने का मौका मिला है। 5-6 हजार वोटों पर वहां चुनाव होते हैं। उन चनावों में जो लोग जीउ कर ग्राते हैं वे जनप्रतिनिधित्व के रूप में ग्रसेम्बली में बैठते हैं, सरकारें बनाते हैं परन्तु जिस तरह से हमारे भृतपूर्व प्रधान मंत्री राजीव गांधी को घोखा देकर उनकी पीठ पर छरा भोक कर विश्वनाय प्रताप सिंह ने हमारे नागालैंड, मेघालय गौर ग्रन्य नाथ-ईस्ट स्टेटस में दलबदल की स्थिति की शुरुत्रात की, 1989 में, **उस**का परिणाम स्नाज सामने है। उलफा को सिर उठाने का मौका मिला, नागालैंड के मिलीटेंट फोर्स को सिर उठाने का मौका मिला। हमारे जो छोटे-छोटे प्रांत हैं वहां समक्त दल हथियार से लैस हो गये हैं उनको भी सिर उठाने का मौका मिला। मेघालय में जो स्थित बनी उसमें लिनड़ो विश्वास-मत पाने में विफल हुए और मेघालय ने सत्तारुढ दल ने ग्रध्यक्ष को हटा दिया। 8 अक्तूबर की यह घटना है और सुप्रीम कोर्ट ने लिनडों के बने रहने की संभावना का जिक किया श्रीर मेघालय में गम्भीर संवधानिक संकट इसलिए पैदा हुन्ना कि सला से शक्ति, सम्पन्नता ग्रीर ग्रिधिकार चाइने की लालसा रखने वालों को जनतंत्र के भीतर मेघालय में जितना नग्न नृत्य करते हुए विश्वनाथ प्रताप सिंह की सरकार के समय देखा गया उतना कभी नहीं देखा गया । हमारे भ्तपूर्व ग्रध्यक्ष स्वेल जी राष्ट्रीय एकता के प्रतीक माने जाते हैं नार्थ-ईस्ट से लेकिन यह सहज स्वभाव के छल प्रपंच विहीन व्यक्तित्व के धनी हैं लेकित विक्वनाय प्रताप सिंह के लोमड़ी

की चालाकी से भरे कारनामों में इनके जैसा व्यक्तित्व भी फंस गया ग्रीर इनका जो राष्ट्रीय व्यक्तित्व था वह भी एसे मत्हौल में परिवर्तित हो गया और देश में इनके व्यक्तित्व की अस्था पर जांच श्राने की संमावना दिखाई पडने लगी। इसमें इनका दोष नहीं है। इस सदन के माध्यम से ग्रापकी श्रध्यक्षता में मैं सारे देश से पूछता चाहता हं कि स्वयं दलबदल करने वाले विश्वनाथ प्रताप सिंह ने मेघालय में, नागालैंड में ग्रीर ग्रन्थ प्रांतों में किस तरह से सता प्राप्ति का लालच देकर कांग्रेस के लोगों को तोडा ग्रौर सन्ध्य श्र**स्थि**रता का वातावरण किया जिसमें विदेशी ताकतों को नाथ-ईस्ट स्टट्स में सिर उठाने का मौका मिला। वह इिहास के पन्नों में, भारत-के जनतन में एक ऐसी अस्थिर और दयनीय स्थिति को प्रकट करता है जिसकी परिकल्पना करके रोंगटे खड़ हो जाते हैं। मेघालय में इस प्रकार गम्भीर संबधानिक संकट पैदा हजा सौर इस संकट में राज्य में विधान सभा भंग करके राष्ट्रपति शासन लाग करने के प्रलावा संविधान के समझ, राष्ट्रपति के समक्ष, इस संसद के समक्ष, सार्रे देश के राजनीतिक नेताओं के समक्ष कोई दूसरा चारा नहीं था। यह संकट सुप्रीम कोर्टभीर विधान सभा के अध्यक्ष में टकराव के कारण पैदा हुआ। 17 ग्रगस्त को विधान सभा ग्रध्यक्ष ने राज्य की लिम्डो सरकार के चार समर्थकों की विधान सभा की सदस्यता यह कइते हुए खारिज कर दी कि उन्होंने दल धर्मल का उल्लंघन किया है । इस विवादास्पद फैसले को सुप्रीम कोर्ट में चनौंती दी यई

धौर सुप्रीम कोर्ट ने कहा कि जब तक हम दल बदल कानुन की वैधता का

फैसलान कर लें, घटेंपक्ष के इस निर्णय

को लागुन किया जाय । सुप्रीम कोर्ट के इस निर्देश को मानने से अध्यक्ष ने

इंकार कर दिया धीर सुप्रीम कोर्ट की

साफ-साफ ग्रध्यक्ष ने बना दी कि मैं इसे नहीं

मानता । फिर सुप्रीम कोर्टने कहा कि

उसके निर्देश का पालन करवाना सभी संवैधानिक संस्थाग्रे का कर्तस्य है

विधान सभा की बैठक इस बीच में बुलाई

गई । विद्यान सभा के सामने प्रस्ताव

यद्व बात

पांच सदयीय वैंच को भी

को देखते

उपक्रम रचा

proclamation

पेक्र किया गया । विक्रान सभा के ग्रह्यक ने जिन चार सदस्यों को दल बदल कानन के तहत खांरिज कर दिया था, वे सदन में ग्राए ग्रीर वोटिंग हुई । उनकी वोटिंग को काउन्ट नहीं किया गया । दोनों ग्रौर 26-26 वीट पड़े । श्रपने कास्टिंग वीट में चैयरमैन ने 27 वोट कर दिए भीर 🖁 सरकार भंग हो गई । इसके बाद ग्रध्यक्ष ने जो मत दिया उससे विश्वास प्रस्ताव गिर गया श्रौर विद्यान सभा स्थागित कर दी । इसके बाद राज्यपाल के पास नई सरकार बनाने का टावापेश किया गया। सरकारी पक्ष के विद्यायक बैठे विद्यायकों को शामिल विवादग्रस्त चार किया **न**या । एक अपराध नहीं किया गया, बल्कि जो लोग दल बदल कानुन के त**हत मेघालय** विधान सभा सेडिबार कर दिए गए थे उन चार सदस्यों को काउन्ट करके श्रपना बहुमत सिद्ध का जो १९७ क रचा गया उससे राज्याल सहमत नहीं थे और यह कहना कि दो-दो मिनिस्टर केन्द्र से गए थे, ठीक नहीं है। जब विश्वनाथ प्रताप सिंहकी सरकार थी तो क्याश्री फर्नाडिस वहां पिकनिक करने गए थे ? तत्कालीन नवजवान गृह्व मंत्री श्री सुबोध कान्त सहाय वहां भानन्द मनाने गए थे ? एक व्यवस्था को तोडने की साजिस रची गई। त्रगर हमा**र**ी सरकार ने जबदंस्ती करनी होती तो प्राप्त मध्य प्रदेश श्रीर राजस्थान में सरकारें जो काम कर रहीं हैं **श्रौरजनता** ने लोक सभा के चनावों में ग्रीर पिछले चुनावों में उन्हें जिस तरह से खारिज कर दिया है, वहां अपने मत के माध्यम से राष्ट्रपति का शासन हम लागूकरा सकते थे । ग्रस्थिरता श्रापने पैदाकी **है** । हमारे नार्थ ईस्ट में छोटे छोटे जो प्रांत हैं वे भारत माता के मुकुट में लगी हुई सात मणियां हैं जिन दुनिया की कोई ताकत हमसे ग्रलग नहीं कर सकती है । ग्रस्थिरता उत्पन्न करके विदेशी ताकतों की ग्रामंतित करने की शुरूप्रात प्रताप सिंह के प्रधानमंत्रित्व काल में हुई। हुमारी सरकार ने कोई ऐसा काम नही किया है जिस पर हमें किसी तरह से सिर मुका कर बात करने की जरूरत पड़े। हमने जो कुछ किया है वह संविधान के तहत किया है। हमने जो कुछ किया है वह भारत की प्रभुसत्तां सम्पन्न और जनतां जिक मूल्यों की रक्षां के लिए किया है और राष्ट्रपति शासन लाशू करके वहां की हजारों-लाखों जनता से पूछिए जिस तरह से वहां लोग वाहि-वाहि कर रहे थे और दल बदल के माध्यम से रोज जिस तरह से जनता की ग्राकांधांग्रों

ग्राशास्रों ग्रौर विश्वास के साथ **खि**लवा**ड**

हमने सृब्यवस्थां, स्थिरता ग्रौर राष्ट्रपति

के शासन के माध्यम से जनता की भांव-

नाम्रों ग्रौर उसके जनताविक ग्र**धिकारों**

का

की बाद

किया जा रहा था उसको बंद

को स्टेट के सार्वजनिक हित

करने

उनको

इस सब इदांड

उपसभाध्यक्ष (श्री भास्कर अन्ताजी मासोवकर) : पंडित जी कन्वलुड कीजिए।

डा. रत्नाकर पाण्डेय : पहुला सवास यह उठता है कि जो विवादग्रस्त विधायक थे उनको क्यों गिना न्या, ≆यों बलिड माना गया ? सुप्रीम कोटं के ब्रादेश का पॉलन न करके तो वहखुद ग्रदालत की जवाबदेही के शिकार होते। इससे जुड़ी हुई स**ब**स्वा यह है कि लिमदोह की सरकार को उस समय विजयी पाना जाता या पराजित माना जीता । श्रसल में इन समस्याओं का समाधान सुप्रीम कोर्टही कर सकता था या भारत की संसद करसकती है। संकट से उभारने का तरीका यही कि विधान सभा को भंग करके राष्ट्रिक शासन लागु किया जाय, इसके बलावा कोई चारा नहीं था। मैघालय में भारत का वे संताने बसती है जो किन्नर कहीं जाती 🏗 जो देवलोक के जीव हैं और

डा० रतनाकर आण्डेय मनुष्य रूप में वहां विचरण करते हैं। वहां की विधान सभा में जिस तरह से श्चपनी भौतिक श्रोर राजनीतिक शह पिपासा को बांत करने के लिए कहीं का इट कहीं का रोड़ा जोड़ बटोर करके शासन चलाने के लिए दल बदल की बढ़ावा देने का काम पिछली बी॰पी॰ सरकार ने किया है, उसको निन्दा करने के लिए मैं यहां खड़ा हुया हूं। हमारी सरकार ने नरसिंह राव जी के नेतृत्व में जो बुछ किया है सारा देश उसकी बदना

करता है। स्थिरता लाने के लिए यह

उपक्रम रचा गया है ताकि ग्राग से

दल बदल न हो स्रोर ससतीय जो जनता

में है उस अप्रतोष का समाधान किया

जीए ।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Pandeyji, now please conclude.

डा. रत्नाकर पाण्डेय :दो मिनट घडी देखकर। My whip is asking me to speak for five minutes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): All right I will give you two minutes.

पाण्डेय : बार-बार डा. रहनाकर वहां समझौता करते हैं कि डेंढ़ साल शासन हम करते हैं भीर डेढ़ साल भाप करिए । इतना दल बदल को बढ़ावा देने का जो चक्र रचागया है भारत के जनतंत्र में, क्योंकि उस सरकार का नेत्रत्व करने वाला दगाबाज या, उसने पीठ में छुरा घोंपा राजीव गांधी की । राजीव गांधी की हत्या, माननीय उपसभा-ध्यक्ष जी, 21 मई को हुई लेकिन उस देव पुल्य भारत के राष्ट्रीय शिखरपुरुषकी चरित्र हत्या विश्वनार्थ प्रताप सिंह ने बहुत पहले कर दी थी, जब कि उसमें कोई सञ्चाई नहीं थी। उसी के मेघालय को भी ग्रस्थिर किया, नागालेंड को भी अस्थिर किया और जी० जी० स्वैल से 🛱 श्राग्रह करूंगा कि भूलें होती हैं। उनका व्यक्तित्व राष्ट्रीय व्यक्तित्व है भीर जनता दल में जते में दॉल बट

रही है। गली के कुत्ते इस तरह से लड़ते हैं जिस तरह से ये लोग लिड़ रहे हैं। जनतंत्र के नाम पर यह कलक है। मैं इनसे प्रोर्थना करूंगा कि वे मेघालय क ही नहीं बल्कि नार्थ-ईस्टर्न स्टेरट्स कै सरदार पटेल की तरह लोह पुरुष के तप में जनता दल की निंदा करे और स्वयं भारत के निर्माण के लिए भारत की राष्ट्रीय एकता और अखंडता की सुरक्षा के लिए काम करें। अगर नार्थ-ईस्टर्न स्टेट्स साथ नहीं व्हेंगी तो यह देश ट्ट जाएगा । उसी सुरक्षा के लिए जब वी० पी॰ सिंह प्रधानयती थे . . (श्यवधान) . . . उस समय बार-बार स्वैल साहब से अग्रह किया गया कि अप यहां अये ग्रीर यहां समस्याग्री को देंखें। लेकिन क्या स्थिति थी ? कभी फर्ना डीज को तो कभी सुबोध कांत को ग्रोर कभी किसी को भेजते रहे। उसी दल में रहकर ग्राप उस दल को मान्यता दे रहे हैं। स्वैल जी मैं श्रापसे प्रार्थना करूंगा कि ग्रगर मेघालय की समस्या हल होगी तो वह ग्राप जैसे राजपुरकों के नेतृत्व में हल होगी।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please conclude.

हाङ्क रत्नाकर पाडेय : जनता दल की निन्दा करके और हालात पर पून: विचार करके राष्ट्रीय धारा में जो हमारी मार्थ-ईस्टर्न स्टेर्स हैं छनको लाना चाहिए । हमारी कांग्रेस सरकार ने मेघालय को जो श्राधिक, भौतिक भौर व्यक्तित्व का सम्मान दिया है उस सम्मान को सुरक्षा प्रदान करें।

त्रंत में माननीय उपसभाध्यक्ष जी, मैं कहना चोहता हूं कि निष्ठुरता की सीपी के रूप में राजनीति का मोती पलता है।

ग्रीर निष्ठुर होना पड़ेगा राजनीति के लिए । जो ऐसे तत्व हैं जो इस देश को जोड़ने का काम न फर के तोड़ने का काम करते हैं, इस देश की गरिमा को जो ग्रासामान रूने वाले हैं, उसको धरती की गहराई में गाड़ने का काम

कर रहे हैं, ऐसे लोगों से दरिकताए हो कर के प्राइये हम सब मिल कर के राष्ट्र का निर्माण करें। मेघालय में जो रोष्ट्रपति गामन लाग हुआ है, उसका मैं तहेदिल से भारत की जनता का प्रमिनिधि होने के नांते समर्थन करता है तथा जो कुछ हुमारे गृह राज्य मंत्री जो ने इस सदन वे कहा है उसका मैं ताईद करता हूं, तहेपदल से समर्थन करता हूं।

M. S. GURUPADASWAMY SHRI (Uttar Pradesh): Mr. Vice-Chairman, much of the ground has been already covered by my friends on this issue. I will try to be brief. To begin with. I say that the developments in Meghalaya defy any definition. The politics, the events, there have touched the nadir. If I can use the phrase, Meghalaya has become a theatre of the absurd. A unique stalemate, political stalemate, has been created by various forces which operate there. I am aware the politics of the north-eastern States is yet to stabilise and our effort has always to be to stabilise the political institutions there. Meghalaya has just undone whatever has been done to stabilise the situation in the northeastern States. In Meghalaya events that have taken place are so disturbing that they leave a feeling in any thinking mind as to whether the democratic institution in Meghalaya is not being dismantled or upset. What do we see, what is the political scenario, in Meghalaya? The State has got an Assembly where there are 58 members. The Government, the Lyngdoh Government, enjoyed 30members support. They say 31; I take it 30. The Opposition led by the Congress has 28 members. In terms of numbers the Congress party and its allies never enjoyed the majority at any time. Even when vote was taken and counting was done informally, it was found that 30 people were on the side of Lyngdoh and the rest were on the side of the Congress party. That was the situation. That was the report of the Governor. And Motion for revocation of the proclamation

Thirty became 26 because of the disqualification of four Members as a result of the orders of the Speaker who joined the Congress party. He was elected the leader of the Congress party and was an aspirant for the Chief Ministership. That was the state of affairs. The Speaker in an extraordinary manner cast a casting vote in favour of the Congress and its allies and thus it got the majority and the party won. There was a Supreme Court order which was quoted my colleague Shri Dipen Ghosh under which disqualification removed and votes had to be taken ...(Interruptions) ...

SHRI V. NARAYANASAMY (Pondicherry): It was not removed, it was stayed...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He had said stayed.

SHRI M. S. GURUPADASWAMY: But they were not counted, But can you imagine it was done that are observing the procedures prescribed. A Member can be deprived of his vote or he can be disqualified only after following certain procedures. There has been disqualification of Members here in the Parliament in the past but both the Chairman and the Speaker observed certain procedures that were prescribed But in Meghalaya none of the rules were observed. This had been done with a view to reduce the majority into minority. That was the purpose and it was motivated. Speaker was used by the Congress Party at the Centre and the level to promote their own party interest. Sir, Shri Narasimha when he took over as the Minister made a statement. He said that the Congress party or his Government would not resort to wrong methods to topple non-Congress Governments or destabilise non-Congress regimes in the States. But what happened in Meghalaya? Just the re-

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verse. My friend has quoted that two Central Ministers went there and it was also said that Mr. George Fernandes had also gone there earlier. If I remember correctly, Mr. George Fernandes never went there.

proclamation

SHRI V. NARAYANASAMY: He was operating in that region, in the North-Eastern Region at that time!.. (Interruptions) ...

SHRI M. S. GURUPADASWAMY: Please do not interrupt. I am not quoting you, I am quoting the other Member who said that. He never there... (Interruptions)...My friend, Shri Dipen Ghosh, helps me now saying that the Governor's report does not say that he was there. The Governor's report does not say that Mr. George Fernandes there. But the Governor's report says that two Union Ministers-I am told that they are Mrs. Margaret Alva and Mr. Sangma-went there and met the Governor to stake their claim that the Congerss(I) should be allowed to form the Government...What business have they to do this?

SHRI V. NARAYANASAMY: Because we have a majority... (Interruptions)...

SHRI M. S. GURUPADASWAMY: I do not mind the leader of the Congress(I) in Meghalaya Assembly going to the Governor and making the demand. But how can the Central Ministers go there, meet the Governor and make such a demand?... (Interruptions) ...

SHRI AJIT P. K. JOGI: Because they are Congress(I) leaders...(Interruptions) ...

SHRI M. S. GURUPADASWAMY: This is your political ethics? ... (Interruptions)...This is your standard. I know it and I do not quarrel with you on that. It shows your standard... (Interruptions)...I thought you had some concern for political ethics and political norms . (Interruptions) ...

Sir, Meghalaya reminds me that the "Aya Ram, Gaya Ram" game is coming back once We again. have heard of it in Harvana and now, in Meghalaya. earlier it is being practised in the most clan-Sir, I am amazed destine manner. to note that on 30th July, the Congress(I) legislators had made an abkidnap the Deputy ortive bid to Speaker even! Why? Why did they try to do that? But they could not succeed in that. There is a report in the Press also and if they deny it, I will feel very happy. There is a report in the Press that the Central Government organized the kidnap-MLAs of the ruling ping of three MUPP..... (Interruptions) report is of 3rd April. Please contradict it and I will be very happy in that case.

SHRI JAGESH DESAI (Maharashtra): But what happened in Karnataka? You conveniently forgot that (Interruptions) ...

SHRI M. S. GURUPADASWAMY: Mr. Bangrappa is ruling there now because of us. (Interruptions)

SHRI V. NARAYANASAMY: you want us to thank you for that?. (Interruptions) ...

SHRI M. S. GURUPADASWAMY: That is your democracy. We stood democracy and observed the norms of democracy in Karnataka.

SHRI S. S. AHLUWALIA (Bihar): Hegde style! ... (Interruptions) ...

SHRI M. S. GURUPADASWAMY: I know your feelings I understand your feelings.

instance in Now, is there any which an Assembly is summoned or purpose of debaconvened for the ting a motion of confidence and after the debate is over, the Assembly is adjourned sine die without there any such insthe vote? Ts' Why was it done? Under tance? The Speawhat rule was it done?

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ker from the very beginning became a privy to the whole clandestine operation and he was trying to destabilize the lawful Government.

6.00 p.M.

THE VICE-CHAIRMAN (SHR1 BHASKAR ANNAJI MASODKAR): How much time you want?

SHRI M S. GURUPADASWAMY: Just two minutes. I do not want more time because I had already told you that I will be brief. Much of the ground has been covered.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): We will adjourn after you finish.

SHRI M. S. GURUPADASWAMY: Therefore, Sir, already damage has been caused. And we have made nonsense of democratic institutions in Meghalaya. And in this context what has to be done? What is the way out? I do not see any way out except to restore the Government of Lyngdoh. Summon the Assembly. Let him face the Assembly. Let the vote be

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taken. If he is defeated, he is out, And then naturally the Leader of the opposition will be called to form the Government. Therefore, there should be revocation of the President's Rule. The Assembly should be summoned. And Mr. Lyngdoh should be asked seek the vote of confidence. that is the only way out. I am afraid, if this is not done, if the elections are held, seeing the things as they are, I do not think there will be stability. I do not think you can bring about stability. There may be more instability. Therefore, I am suggesting this. Let the Assembly be summoned as early as possible. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at two minutes past six of the clock till eleven of the clock on Wednesday, the 27th November, 1991.